

# **REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**Seventh Lok Sabha**

**Seventy Fifth Report**



**LOK SABHA SECRETARIAT  
NEW DELHI  
1984**

**COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTION**

**(Seventh Lok Sabha)**

**SEVENTY-FIFTH REPORT**

**(Presented on 18-4-1984)**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventy-fifth Report.

2. The Committee met on 17 April 1984 for—

- I. Examination of the Constitution (Amendment) Bill, 1984 (*Amendment of article 169*) by Shri Chitta Basu under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

*Examination of a Constitution (Amendment) Bill.*

3. The Committee considered the Constitution (Amendment) Bill, 1984 (*Amendment of article 169*) by Shri Chitta Basu and arrived at the following findings as a result of the examination of the Bill:—

*Findings of the Committee*

The Bill seeks to amend article 169 of the Constitution with a view to make it mandatory for the Government to bring forward a Bill for the abolition or creation of the Legislative Council of a State in case a resolution to that effect has been passed by the Legislative Assembly of the State in accordance with the provisions of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee considered classification and allocation of time for discussion of Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that both the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that—

- (i) Shri Chitta Basu be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee as shown in the Appendix, be agreed to by the House.

NEW DELHI;

G. LAKSHMANAN

17 April, 1984

28 Chaitra, 1906 (Saka)

Chairman  
Committee on Private Members'  
Bills and Resolutions.

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1984 <i>(Amendment of articles 341 and 342)</i> by Shri Ram Lal Rahi.	1 of 1984	B	2 hours
2	The Abolition of Begging Bill, 1984 by Shri B.V. Desai.	26 of 1984	B	2 hours